

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr

.... Petitioner

v.

M/s. Banaras House Pvt. Ltd

.... Respondent

Order U/s. 397/398

Order delivered on 04.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Medha Sachdev, Adv. Riya Basu, Adv. Simran Malhotra
For the Respondent : Dhruv Gupta, Adv. For R-3
Adv. Ansh Singh Luthra alongwith
Harmanpreet Singh Kohli, Manmeet Singh and
Madhav Kumar

ORDER

IA(CA)-288/2022, CA-416/2022, CA-131/2023

Mediator has filed a report dated 21.03.2024 recording that the mediation proceeding has failed. Recording the above, both the parties are directed to proceed with the matter by preparing list of dates & events and brief synopsis before the next date of hearing. At request and by consent, list the matter on **09.05.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

04.04.2024
Lalit